



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Srinagar, the 6th of October, 2016

SRO 329 .- In exercise of the powers conferred by section 23 of Prevention of Terrorism Act, 2002 and section 9 (4) of the Terrorist and Disruptive Activities (Prevention) Act, 1987 and in supersession of notification SRO 255 of 2015 dated 4th August, 2015, the Government hereby directs that Shri Chain Lal Bavoria, Member Higher Judicial Service(4th Additional District and Sessions Judge, Srinagar) shall function as Special Judge, Designated Court, POTA/TADA for Kashmir Division for the purposes of the said Acts.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of L, J&PA

Dated: 06 -10-2016.

NO: LD(P)89/2-II

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Director General of Police, J&K, Srinagar.
3. Principal Secretary to Government, Home Department.
4. Secretary to Government, General Administration Department.
5. Registrar General, J&K High Court, Srinagar.
6. Principal Secretary to Hon'ble Chief Justice J&K High Court, Srinagar.
7. Principal District and Sessions Judge, Srinagar.
8. Concerned Judicial Officer.
9. Director Litigation, Kashmir.
10. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
11. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
12. Private Secretary to Secretary to Government, Department of Law, Justice & P A for information of the Secretary.
13. SRO section, Department of LJ&PA (w. 7. s.c).
14. Concerned file.

(Ashish Gupta)

Assistant Legal Remembrancer,
Department of LJ&PA

6/10/2016